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Title: The Minister of State of the Ministry of Consumer Affairs, Food and Public Distribution made a statement regarding status of implementation of the recommendations contained in the 16th and 21st Reports of Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay the statement, on the status of implementation of recommendations contained in Sixteenth and Twenty First Report of Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution, in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha (Eleventh Edition, issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin -- Part II, dated 1st September, 2004).

The statements indicating the action taken/status of all the recommendations contained in the above Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution are annexed separately. In Sixteenth and Twenty First Report the Committee had made 09 and 12 recommendations, respectively. These recommendations have been examined carefully by the Ministry of Consumer Affairs, Food and Public Distribution and all the recommendations have been accepted by the Government.

The Committee have been apprised of action taken on Sixteenth and Twenty-first Reports vide OM Nos. G-20017/07/2012-AC dated 29th June, 2012 and G-20017/13/2012-AC dated 19th July, 2012, respectively.

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...(Interruptions)